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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 2437/2000

New Delhi, this the 18th day of January, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

S.P.Rana  
P.G.T.(Geography)  
Kendriya Vidyalaya No.1  
BHEL, Haridwar.

...Applicant

(By Advocate Shri Anil Srivastava)

V E R S U S

The Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg, New Delhi.

...Respondents

(By Advocate Shri S.Rajappa)

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi,

Heard Shri Anil Srivastava and Shri S.Rajappa,  
learned counsel for the applicant and the respondents  
respectively.

2. On 10-1-2002, when the case was listed, it was brought to the notice of the Court by Shri S.Rajappa, learned counsel that the respondents were considering the posting of the applicant to Alwar instead of in Gujarat. Learned counsel for the applicant then had indicated that he would like to consult his client and come up with his response. Today Shri S.Rajappa, learned counsel has produced a copy of the letter, which was written by the applicant to the Jt. Commissioner, KVS, New Delhi indicating that he may be considered for transfer to Alwar, (copy placed on record). Respondents says that they are passing the orders accordingly.

3. In view of the above, I find that nothing

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further has to be done and that the OA has become infractuous.

4. OA, therefore, fails and is accordingly dismissed, having become infractuous. No costs.

(GOVINDAN S. TAMPI)  
MEMBER (A)

/vks/